

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

INDEX

S no.	Particulars	Page No.
1.	Objections to the report of the joint committee on behalf of Respondent No. 84, M/s Design o Creation.	1 – 7
2.	Supporting Affidavit	8 – 9
3.	<u>ANNEXURE R-1:</u> A copy of the latest response to the HSPCB Show Cause Notice along with all the relevant annexures.	10 – 20
4.	Vakalatnama	21
5.	Proof of Service	22

5054

FILED THROUGH:

571

Archana Yadav

Shivani Chawla

[SIDDHARTH BATRA], [ARCHANA YADAV] [SHIVANI CHAWLA]

Chinmay Dubey

Rhythm Katyal

[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 84- M/s Design o Creation.

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

Date: 29.05.2025

E-mail: siddharth.batra@satramdass.com

Place: New Delhi

Phone: 011 4704 6111

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

**OBJECTIONS TO THE REPORT OF THE JOINT COMMITTEE ON
BEHALF OF RESPONDENT NO. 84, M/s DESIGN O CREATION**

MOST RESPECTFULLY SHOWETH:

1. That the present objections are being filed on behalf of M/s Design o Creation, Respondent No. 84, in compliance with the order dated 27.02.2025 passed by this Hon'ble Tribunal wherein the newly impleaded respondents were directed to file their objections to the Joint Committee Report dated 03.01.2025. As per the order dated 08.01.2025, the Answering Respondent has been impleaded as Respondent No. 84 along with other industries based on the Joint Committee Report.
2. That at the outset, it is submitted that the observations recorded in the Joint Committee Report do not fully reflect the compliance status of the answering respondent, and certain findings therein are based on

erroneous assumptions, miscalculations, and an outdated compliance assessment.

3. That the answering respondent has undertaken substantial investments in advanced environmental control measures to ensure strict adherence to all applicable environmental norms. The answering respondent denies any deliberate non-compliance and submits that the alleged deficiencies, if any, were either technical in nature or have already been rectified through corrective measures undertaken post-inspection.

4. **OBJECTIONS TO THE JOINT COMMITTEE REPORT**

- 4.1. That the answering respondent submits that an inspection was conducted in August 2024, and certain observations were recorded regarding the operation of its Primary Effluent Treatment Plant (PETP). The Answering Respondent further submits that a Show Cause Notice (SCN) dated 02.01.2025, was issued by the Haryana State Pollution Control Board (HSPCB). The inspection report and the SCN alleges non-compliance regarding maintenance of logbooks, non-operation of the PETP, and absence of treated water in the treated water tank.
- 4.2. That it is submitted that all of the above issues were raised in the Show Cause Notice issued by HSPCB, to which the answering respondent submitted a detailed and reasoned response. The answering respondent duly clarified its position and provided documentary evidence of its compliance to HSPCB. Therefore, the continued reliance on these findings is unjustified and does not accurately reflect

the present compliance status of the unit. A Copy of the latest response to the HSPCB Show Cause Notice along with all the relevant annexures is annexed herewith and marked as **ANNEXURE R-1**.

- 4.3. That the Answering Respondent hereby submits objections against the declaration of its unit as “Non-Complying.” This classification stands in contradiction to the findings within the very report at issue, which confirm Zero Liquid Discharge (ZLD) status under the PETP Treated Effluent Recycled Report. Furthermore, the Answering Respondent has been granted a renewed CTO valid until 30.09.2029, clearly indicating ongoing compliance with all requisite norms.
- 4.4. That the inspection report acknowledges that a three-month logbook is maintained and submitted, yet at Point 11 it suggests that a separate freshwater logbook is not being maintained. **Clarification:** The Answering Respondent maintains a **single comprehensive logbook** that includes entries for fresh water inlets, ETP operations, sludge generation, chemical consumption, and the treated effluent outlet. This single logbook thoroughly captures all relevant data. The Answering Respondent has already submitted the consolidated logbook to HSPCB as an annexure and shared it previously via email.
- 4.5. That at Point 13 of the inspection report, it is stated that a feasibility report has not been provided. **Clarification:** The feasibility report was previously forwarded to the concerned CPCB Official via WhatsApp.
- 4.6. That at Point 14, the report acknowledges that a separate energy meter has been installed but indicates that no logbook is being maintained for it. **Clarification:** All energy consumption details—including the

readings of the separate energy meter—are already incorporated into the Answering Respondent’s **single, consolidated logbook**. There is no standalone logbook because this information is fully integrated in the primary record.

- 4.7. That the answering respondent categorically denies the allegations of non-compliance concerning the maintenance of logbooks, non-operation of the PETP, and absence of treated water in the treated water tank. the unit is fully compliant with all prescribed environmental norms and has implemented robust operational controls to ensure adherence to Zero Liquid Discharge (ZLD) requirements.
- 4.8. That the answering respondent maintains logbooks for production, energy, PETP inlet/outlet, chemical consumption, sludge generation, and disposal. During the inspection, the joint team did not request these records, and thus, they were not presented at that moment.
- 4.9. That the Effluent in the unit is generated only from the phosphating process, which operates in batches. As the effluent is completely treated and evaporated under the ZLD system, treated water is neither discharged outside nor reused in the process. On the day of inspection, sufficient effluent was not available for batch treatment, and the previously treated water had evaporated before the inspection. Consequently, the treated water was not available in the treated water tank or carbon filter, and the water evaporator was not operational at the time of inspection.

- 4.10. That the ETP is operated as and when required, based on effluent generation. On the inspection day, the treatment process was not in operation, as no fresh effluent was available for treatment. It is apposite to state herein that the renewed Consent to Operate (CTO) was granted based on compliance with all norms. It is pertinent to note that the inspection in question was conducted on 07.08.2024, whereas the Consent to Operate was granted to the unit on 04.08.2024 valid till 30.09.2029. This clearly indicates that our industry was found to be in full compliance with the applicable environmental regulations at the time of granting the renewed consent. This sequence of events highlights that the findings in the SCN are either erroneous, outdated, or do not reflect the actual compliance status of the unit at present. Therefore, the SCN must be reconsidered in light of the fact that the industry has already been deemed compliant by the Board in the renewed CTO issued.
- 4.11. That the answering respondent has installed flow meters at the PETP inlet and outlet, HSIIDC water supply line, and electricity meter to ensure transparent and accurate monitoring. There is no use of groundwater and thus, the unit has no borewell on the premises. The only source of water for operations is the HSIIDC supply.
- 4.12. That any adverse order based on the findings of the Joint Committee Report would have severe financial implications and cause significant operational disruptions to the answering respondent. The unit employs a large workforce, and any disruption in operations would negatively impact the livelihoods of numerous employees and their families.

- 4.13. That in view of the above, the answering respondent prays that the findings in the Inspection Report be reconsidered, as they are based on mere assumptions rather than conclusive evidence. The answering respondent submits that corrective measures are already in place, ensuring ongoing compliance with all applicable environmental laws. Further, given that the CETP's inefficiencies contribute significantly to the overall compliance status, the answering respondent cannot be unfairly categorized as non-complying without a thorough and individualized assessment of its operational processes.
- 4.14. That in light of the foregoing submissions, the answering respondent categorically denies any allegations of non-compliance and submits that the findings of the Joint Committee Report and the subsequent classification of the answering respondent as non-complying are based on assumptions rather than conclusive evidence. The answering respondent has consistently adhered to prescribed environmental norms, holds valid statutory permissions, and has taken proactive measures to ensure compliance.
- 4.15. That in view of the above clarifications and the attached documentation (including the renewed CTO valid until 30.09.2029), the Answering Respondent respectfully requests that its status be revised to **“Complying Industry.”** The record clearly shows that ZLD status has been achieved and that all requisite data is diligently maintained in a single, comprehensive logbook. The Answering Respondent trusts that these objections and the enclosed evidence will suffice to resolve any misunderstandings.

- 4.16. That in view of the discrepancies in the findings and the absence of a direct causal link between the answering respondent's operations and the alleged environmental violations, it is most respectfully prayed that the answering respondent be provided with an opportunity to cooperate with the authorities and implement any further recommendations, if necessary.
- 4.17. That the answering respondent remains committed to environmental sustainability, regulatory compliance, and responsible industrial operations and prays for a just and fair assessment of its compliance status.
5. The answering respondent further reserves its right to file additional pleadings or affidavits, if necessary, in response to any subsequent developments in the present proceedings.

FILED THROUGH:



[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 84- M/s Design o Creation.

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

Date: 29.05.2025

Place: New Delhi

E-mail: siddharth.batra@satramdass.com

Phone: 011 4704 6111

5062
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

8

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

AFFIDAVIT

I, ATUL HANDA S/o LT. SHRI KULBIR NATH HANDA aged about 53 years R/o C2D/40C JANAKPURI NEW DELHI 110058, do hereby solemnly affirm and stat as under:

1. That I am the authorized signatory of Respondent No. 84, M/s DESIGN O CREATIONS, having its office at 175 HSIIDC INDST. ESTATE BARHI, GANNAUR, HARYANA 131101, in the aforesaid Original Application, I am aware of the facts and circumstances of the case in my official capacity as stated above and hence, entitled to swear this affidavit.
2. That the accompanying reply has been drafted by my counsel under my instructions, and I say that the statements and submissions made in the said reply are true and correct to best of my knowledge based upon the records and my belief. I pray that the said reply to be treated as part and parcel of this Affidavit and the same is not being reproduced for the sake of brevity.
3. I say that the documents / annexure produced along with the reply are true copies of its originals.

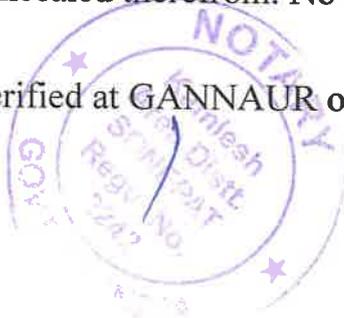


DEPONENT

VERIFICATION:

Verified that the contents of the above affidavit are true and correct to the best of my knowledge, belief and nothing material information has been concealed therefrom. No part of it is false.

Verified at GANNAUR on this 18th day of Feb, 2025.



[Handwritten Signature]
DEPONENT

ATTESTED
[Handwritten Signature]
NOTARY
Distt. Gannaur
19/2/25



DESIGN 'O' CREATIONS

175, HSIIDC INDST. ESTATE BARHI, DIST. SONIPAT, HARYANA, PIN : 131101
☎ 0130 - 2474744, ✉ atulhanda_71@hotmail.com, 🌐 designocreations.com

To,

The Regional Officer
Haryana State Pollution Control Board,
Sonipat.

Subject: Reply and compliance of Show Cause Notice dated 16.1.25 for closure under section 33-A of Water (Prevention and Control of Pollution) Act, 1974, prosecution under section 43/44 of Water Act, revocation of consent u/s 27 of the Water Act & u/s 21(4) of the Air Act, 1981 and imposing of environmental compensation-Reg

Dear Sir,

Kindly refer to the above said show cause notice issued vide your office letter no HSPCB/SR/2025/2791 dt 16.01.2025. And received on 23.01.2025 on the subject cited above.

In this context, it is submitted that our unit is engaged in the process of metal fabrication, powder coating & phosphating, provided with proper and adequate ETP, flow meters and maintained proper logbooks for fresh water, trade effluent generated and treated and production data. The main observation has been made on our PETP operation and maintenance of log books. However, the Para wise reply and compliance of the observations and recommendations of the committee is submitted herewith as under for your consideration;

A. Reply/ compliance of observations

1. The logbooks for production, energy, PETP inlet and outlet, chemical consumption, sludge generation and disposal are being maintained regularly, copy of the same for the period july, 2024 to December,2024 including the month of inspection are enclosed herewith for reference as **annexure- A**. In fact, the joint team did not ask about the logbooks at the time of inspection due to which the same could not be produced at the time of inspection.

2. Effluent is generated only from phosphating process which is a batch process and thus discharge of trade effluent is intermittent which is treated completely through evaporation, there is neither discharge outside the premise nor re-used in the process and we maintain the process through ZLD. On the day of inspection, sufficient quantity of effluent was not being generated and available for batch treatment and the treated water had been evaporated before the day of inspection and hence, treated water was not available in treated water tank, carbon filter and thus water evaporator was not put into operation at the time of inspection.

--1--

Received
S. K. Singh
30/1/25

For DESIGN 'O' CREATIONS
HARYANA STATE POLLUTION
CONTROL BOARD
Plot-1, Sector-15, Part-II
SONEPAT-131001(HR.)

Atulhanda
Proprietor

3. It is correct that trade effluent is generated intermittently and hence, the ETP operated regularly. On the inspection day also, the polluting process was not in operation as it was already operated a day prior to inspection.

***Reply/ compliance of recommendations**

1. Flow meter at PETP inlet and outlet, HSIIDC water supply line, and electricity meter has already been installed and maintained the log books for the same. We are not using ground water and do not have any borewell in our premises. HSIIDC water supply is our only source of water. Photographs of the meters and copy of logbooks is enclosed herewith for reference as annexure-A

2. We are already maintaining the logbooks of chemical consumption, sludge generation and disposal for the period july, 2024 to December, 2024 including the month of inspection , copy of the same is enclosed herewith for the same for reference as annexure-

All above stated facts and details clearly reveal that we are not defying any environmental norm, maintaining proper logbooks and obtaining of all required clearances from the concerned authorities and thus fully comply with your directions and all prescribed norms issued from time to time. We request you to please not initiate any action against our unit as proposed in the above said show cause notice and request to kindly revoke and withdraw the show cause notice. We hope you will find above submission in order.

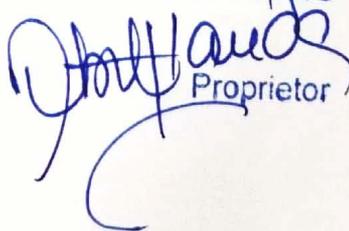
Thank You

Yours Sincerely

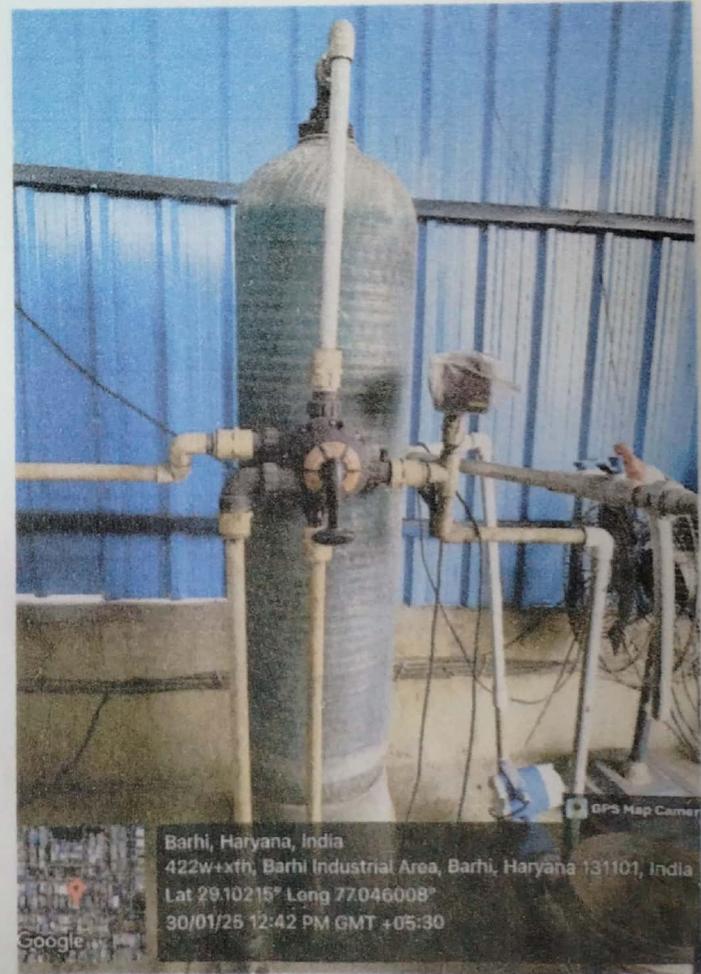
For Design O Creations

Authorized Signatory

For DESIGN 'O' CREATIONS


Proprietor







Date	Inlet Pump		HSIIDC Meter Reading	Chemical Consumption			Flow Meter Reading		PH METER		Energy Meter		SLUDGE	SLUDGE TOTAL	SLUDGE DISPOSED	Remarks
	ON	OFF		Lime	FA	POLY	ON	OFF	INLET	OUTLET	ON	OFF				
1/7/24	NA	NA	3988	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
2/7/24	NA	NA	3992	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
3/7/24	NA	NA	4000	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
4/7/24	NA	NA	4008	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
5/7/24	NA	NA	4016	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
6/7/24	NA	NA	4024	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
7/7/24	NA	NA	4030	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
8/7/24	NA	NA	4040	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
9/7/24	NA	NA	4048	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
10/7/24	NA	NA	4054	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
11/7/24	NA	NA	4060	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
12/7/24	12PM	02PM	4066	1Kg	2.5Kg	339gm			1.5	7.5			44	903		40 kg Process Tank cleaning sludge 1kg ETP sludge
13/7/24	NA	NA	4072	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
14/7/24	NA	NA	4078	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
15/7/24	NA	NA	4084	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
16/7/24	NA	NA	4090	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
17/7/24	NA	NA	4094	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
18/7/24	NA	NA	4100	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
19/7/24	NA	NA	4106	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
20/7/24	NA	NA	4112	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
21/7/24	NA	NA	4118	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
22/7/24	NA	NA	4124	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
23/7/24	NA	NA	4130	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
24/7/24	NA	NA	4136	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
25/7/24	NA	NA	4142	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
26/7/24	NA	NA	4148	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
27/7/24	NA	NA	4154	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
28/7/24	10AM	12PM	4160	850gm	24Kg	349gm	0	660	1.8	7.8	0	6	38	941		31 kg Process Tank cleaning sludge 7kg ETP sludge
29/7/24	NA	NA	4165	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
30/7/24	NA	NA	4170	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
31/7/24	NA	NA	4174	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			

DESIGN 'O' CREATIONS
 Plot No. 175, HSIIDC, Indl. Area Barhi
 Distt. Sonapat (Haryana) - 131101
 GSTIN : 06AAAPH7220F17
 PAN No. : AAAPH7220F

Date	INLET PUMP		HSIIDC METER READING	Chemical Consumption			Flow METER READING		PH METER		Energy Meter		SLUDGE Kg.	SLUDGE TOTAL	SLUDGE DISPOSED.	Remarks
	ON	OFF		LIME	FA	POLY	ON	OFF	INLET	OUTLET	ON	OFF				
1/8/24	NA	NA	4179	NA	NA	NA	NA	NA	NA	NA	NA	NA				
2/8/24	NA	NA	4186	NA	NA	NA	NA	NA	NA	NA	NA	NA				
3/8/24	NA	NA	4190	NA	NA	NA	NA	NA	NA	NA	NA	NA				
4/8/24	NA	NA	4192	NA	NA	NA	NA	NA	NA	NA	NA	NA				
5/8/24	NA	NA	4197	NA	NA	NA	NA	NA	NA	NA	NA	NA				
6/8/24	NA	NA	4200	NA	NA	NA	NA	NA	NA	NA	NA	NA				
7/8/24	NA	NA	4208	NA	NA	NA	NA	NA	NA	NA	NA	NA				
8/8/24	NA	NA	4216	NA	NA	NA	NA	NA	NA	NA	NA	NA				
9/8/24	NA	NA	4220	NA	NA	NA	NA	NA	NA	NA	NA	NA				
10/8/24	12PM	02PM	4230	1Kg	2.5Kg	33gm	660	1275	1.5	7.5	6	12	41	982		34kg Process Tank Cleaning Sludge 7kg CIP Sludge
11/8/24	NA	NA	4235	NA	NA	NA	NA	NA	NA	NA	NA	NA				
12/8/24	NA	NA	4238	NA	NA	NA	NA	NA	NA	NA	NA	NA				
13/8/24	NA	NA	4245	NA	NA	NA	NA	NA	NA	NA	NA	NA				
14/8/24	NA	NA	4250	NA	NA	NA	NA	NA	NA	NA	NA	NA				
15/8/24	NA	NA	4260	NA	NA	NA	NA	NA	NA	NA	NA	NA				
16/8/24	NA	NA	4265	NA	NA	NA	NA	NA	NA	NA	NA	NA				
17/8/24	NA	NA	4272	NA	NA	NA	NA	NA	NA	NA	NA	NA				
18/8/24	NA	NA	4276	NA	NA	NA	NA	NA	NA	NA	NA	NA				
19/8/24	NA	NA	4278	NA	NA	NA	NA	NA	NA	NA	NA	NA				
20/8/24	NA	NA	4280	NA	NA	NA	NA	NA	NA	NA	NA	NA				
21/8/24	NA	NA	4282	NA	NA	NA	NA	NA	NA	NA	NA	NA				
22/8/24	NA	NA	4284	NA	NA	NA	NA	NA	NA	NA	NA	NA				
23/8/24	NA	NA	4286	NA	NA	NA	NA	NA	NA	NA	NA	NA				
24/8/24	NA	NA	4287	NA	NA	NA	NA	NA	NA	NA	NA	NA				
25/8/24	NA	NA	4288	NA	NA	NA	NA	NA	NA	NA	NA	NA				
26/8/24	NA	NA	4289	NA	NA	NA	NA	NA	NA	NA	NA	NA				
27/8/24	NA	NA	4291	NA	NA	NA	NA	NA	NA	NA	NA	NA				
28/8/24	NA	NA	4292	NA	NA	NA	NA	NA	NA	NA	NA	NA				
29/8/24	10AM	12PM	4293	850gm	2.4Kg	319gm	1275	1895	1.8	7.8	12	18	36	1018		30kg Process Tank Cleaning Sludge 6kg CIP Sludge
30/8/24	NA	NA	4294	NA	NA	NA	NA	NA	NA	NA	NA	NA				
31/8/24	NA	NA	4296	NA	NA	NA	NA	NA	NA	NA	NA	NA				

DESIGN 'O' CREATIONS
 Plot No. 175, HSIIDC, Incl. Area Barhi
 Distt. Sonapat (Haryana) - 131101
 GSTIN : 06AAAPH7220F17

GENIUS
 Date :
 Page No.:

DESIGN 'O' CREATIONS
 Plot No. 175, HSIIDC, Incl. Area Barhi
 Distt. Sonapat (Haryana) - 131101
 GSTIN : 06AAAPH7220F17

GENIUS
 Date :
 Page No.:

Date	Inlet PUMP		HSIIDC METER READING	Chemical Consumption			Flow METER READING		PH METER		Energy Meter		SLUDGE Kg	SLUDGE TOTAL	SLUDGE Disposed.	Remarks
	ON	OFF		LIME	FA	POLY	ON	OFF	Inlet	Outlet	ON	OFF				
1/9/24	NA	NA	4297	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
2/9/24	NA	NA	4298	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
3/9/24	NA	NA	4300	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
4/9/24	NA	NA	4302	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
5/9/24	NA	NA	4304	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
6/9/24	NA	NA	4306	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
7/9/24	NA	NA	4307	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
8/9/24	NA	NA	4310	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
9/9/24	NA	NA	4312	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
10/9/24	NA	NA	4314	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
11/9/24	12PM	02PM	4315	1Kg	25Kg	33Gm	1895	2504	1.5	7.5	18	24	42	1060	39kg Process Tank Cleaning Sludge 3kg ETP Sludge	
12/9/24	NA	NA	4317	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
13/9/24	NA	NA	4318	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
14/9/24	NA	NA	4320	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
15/9/24	NA	NA	4322	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
16/9/24	NA	NA	4324	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
17/9/24	NA	NA	4326	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
18/9/24	NA	NA	4328	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
19/9/24	NA	NA	4330	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
20/9/24	NA	NA	4331	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
21/9/24	NA	NA	4333	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
22/9/24	NA	NA	4335	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
23/9/24	NA	NA	4337	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
24/9/24	NA	NA	4338	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
25/9/24	NA	NA	4340	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
26/9/24	NA	NA	4341	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
27/9/24	NA	NA	4342	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
28/9/24	10AM	12PM	4345	850Gm	24Kg	34Gm	2504	3118	1.8	7.8	24	29	48	1108	42kg Process Tank Cleaning Sludge 8kg ETP Sludge	
29/9/24	NA	NA	4347	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
30/9/24	NA	NA	4349	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			

DESIGN 'O' CREATIONS
 Plot No. 175, HSIIDC, Incl. Area Barhi
 Distt. Sonapat (Haryana) - 131101
 GSTIN : 06AAAPH7220F17
 PAN No. : AAAPH7220F

Plot No. 175, HSIIDC, Indl. Area Barhi
Distt. Sonapat (Haryana) - 131101
GSTIN : 06AAAPH7220F17

GENIUS
Date :
Page No.:

Plot No. 175, HSIIDC, Indl. Area Barhi
Distt. Sonapat (Haryana) - 131101
GSTIN : 06AAAPH7220F17

GENIUS
Date :
Page No.:

Date	Inlet Pump		HSIIDC METER READ.	Chemical Consumption			Flow Meter READ.		PH Meter		Energy meter		SLUDGE Kg.	SLUDGE TOTAL	SLUDGE DISPOSED	Remarks
	ON	OFF		Lime	FA	POLY	ON	OFF	INLET	OUTLET	ON	OFF				
1/10/24	NA	NA	4350	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
2/10/24	NA	NA	4352	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
3/10/24	NA	NA	4353	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
4/10/24	NA	NA	4354	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
5/10/24	NA	NA	4355	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
6/10/24	NA	NA	4356	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
7/10/24	12pm	2pm	4357	1kg	2.5kg	336m	3118	3768	1.5	7.5	29	35	46	1154		39kg Process Tank Cleaning Sludge 7kg ETP Sludge
8/10/24	NA	NA	4358	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
9/10/24	NA	NA	4360	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
10/10/24	NA	NA	4361	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
11/10/24	NA	NA	4362	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
12/10/24	NA	NA	4363	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
13/10/24	NA	NA	4365	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
14/10/24	NA	NA	4367	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
15/10/24	NA	NA	4368	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
16/10/24	NA	NA	4369	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
17/10/24	NA	NA	4370	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
18/10/24	NA	NA	4371	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
19/10/24	NA	NA	4372	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
20/10/24	NA	NA	4373	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
21/10/24	NA	NA	4374	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
22/10/24	NA	NA	4375	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
23/10/24	NA	NA	4376	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
24/10/24	NA	NA	4377	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
25/10/24	NA	NA	4378	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
26/10/24	NA	NA	4380	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
27/10/24	NA	NA	4381	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
28/10/24	NA	NA	4383	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
29/10/24	NA	NA	4385	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
30/10/24	10AM	12PM	4386	850gm	2.4kg	346m	3788	4358	1.8	7.8	35	44	48	1220		41kg Process Tank Cleaning Sludge, 7kg ETP Sludge
31/10/24	NA	NA	4388	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			

DESIGN 'O' CREATIONS
Plot No. 175, HSIIDC, Indl. Area Barhi
Distt. Sonapat (Haryana) - 131101
GSTIN : 06AAAPH7220F17
PAN No. : AAAPH7220F

DESIGN 'O' CREATIONS
 Plot No. 175, HSIIDC, Indl. Area Barhi
 Distt. Sonapat (Haryana) - 131101
 GSTIN : 06AAAPH7220F17

GENIUS
 Date :
 Page No.:

DESIGN 'O' CREATIONS
 Plot No. 175, HSIIDC, Indl. Area Barhi
 Distt. Sonapat (Haryana) - 131101
 GSTIN : 06AAAPH7220F17

GENIUS
 Date :
 Page No.:

Date	Inlet Pump		HSIIDC	Chemical Consumption			Flow Meter Read		PH meter		Energy meter		SLUDGE	SLUDGE TOTAL	SLUDGE DISPOSED	Remarks
	ON	OFF	METER READ	Lime	FA	POLY	ON	OFF	Inlet	Outlet	ON	OFF	KG.			
01/11/24	NA	NA	4389	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
2/11/24	NA	NA	4390	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
3/11/24	NA	NA	4391	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
4/11/24	NA	NA	4393	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
5/11/24	NA	NA	4395	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
6/11/24	NA	NA	4397	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
7/11/24	NA	NA	4398	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
8/11/24	NA	NA	4399	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
9/11/24	NA	NA	4400	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
10/11/24	NA	NA	4401	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
11/11/24	NA	NA	4402	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
12/11/24	12 PM	02 PM	4403	1 KG	2.5 KG	330 gm	4358	4980	1.5	7.5	44	52	39	1241	33 kg Process Tank Cleaning Sludge 6 kg ETP Sludge	
13/11/24	NA	NA	4404	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
14/11/24	NA	NA	4405	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
15/11/24	NA	NA	4406	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
16/11/24	NA	NA	4407	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
17/11/24	NA	NA	4408	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
18/11/24	NA	NA	4409	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
19/11/24	NA	NA	4410	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
20/11/24	NA	NA	4413	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
21/11/24	NA	NA	4416	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
22/11/24	NA	NA	4417	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
23/11/24	NA	NA	4418	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
24/11/24	NA	NA	4419	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
25/11/24	NA	NA	4420	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
26/11/24	NA	NA	4421	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
27/11/24	NA	NA	4423	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
28/11/24	10 AM	12 PM	4425	850 gm	24 KG	340 gm	4980	5598	1.8	7.8	52	59	44	1285	39 kg Process Tank Cleaning Sludge 5 kg ETP Sludge	
29/11/24	NA	NA	4426	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			
30/11/24	NA	NA	4427	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA			

DESIGN 'O' CREATIONS
 Plot No. 175, HSIIDC, Indl. Area Barhi
 Distt. Sonapat (Haryana) - 131101
 GSTIN : 06AAAPH7220F17
 PAN No. : AAAPH7220F

GENIUS
Date :
Page No.:

GENIUS
Date :
Page No.:

Date	INLET PUMP		HSIIDC METER READING	CHEMICAL CONSUMPTION			FLOW METER READING		PH METER		ENERGY METER		SLUDGE	SLUDGE TOTAL	SLUDGE DISPOSED	Remarks
	ON	OFF		LIME	FA	PO4	ON	OFF	INLET	OUTLET	ON	OFF				
1/12/24	NA	NA	4429	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	
2/12/24	NA	NA	4430	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	
3/12/24	NA	NA	4431	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	
4/12/24	NA	NA	4432	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	
5/12/24	NA	NA	4435	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	
6/12/24	NA	NA	4436	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	
7/12/24	12PM	02PM	4437	1KG	2.5KG	336m	5598	6193	1.5	7.5	59	67	42	1372		36kg Process Tank Cleaning Sludge 6kg ETP Sludge
8/12/24	NA	NA	4438	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	
9/12/24	NA	NA	4439	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	
10/12/24	NA	NA	4440	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	
11/12/24	NA	NA	4440	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	
12/12/24	NA	NA	4441	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	
13/12/24	NA	NA	4443	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	
14/12/24	NA	NA	4445	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	
15/12/24	NA	NA	4447	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	
16/12/24	NA	NA	4449	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	
17/12/24	NA	NA	4453	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	
18/12/24	NA	NA	4455	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	
19/12/24	NA	NA	4457	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	
20/12/24	NA	NA	4458	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	
21/12/24	NA	NA	4459	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	
22/12/24	NA	NA	4460	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	
23/12/24	NA	NA	4461	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	
24/12/24	10AM	12PM	4462	800gm	23kg	340m	6193	6804	1.8	7.8	67	73	51	1378		44kg Process Tank Cleaning Sludge 7kg ETP Sludge
25/12/24	NA	NA	4464	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	
26/12/24	NA	NA	4467	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	
27/12/24	NA	NA	4468	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	
28/12/24	NA	NA	4469	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	
29/12/24	NA	NA	4470	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	
30/12/24	NA	NA	4471	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	
31/12/24	NA	NA	4473	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	

DESIGN 'O' CREATIONS
Plot No. 175, HSIIDC, Indl. Area Barhi
Distt. Sonapat (Haryana) - 131101
GSTIN: 06AAAPH7220F1Z
PAN No.: AAAPH7220F

VAKALATNAMA

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 622 OF 2024

IN RE:-

VARUN GULATI

...APPLICANT

VERSUS

STATE OF HARYANA & ORS.

...RESPONDENTS

KNOW ALL to whom these presents shall come that I/We, undersigned the above named do hereby appoint.

**SIDDHARTH BATRA (P/1083/2004), ARCHNA YADAV (D/1837/2020), SHIVANI CHAWLA (D/2233/2019),
CHINMAY DUBEY (D/8141/2021) & RHYTHM KATYAL (D/3528/2022);**

Advocates

Satram Dass B & Co., 8A, Sagar Apartment, 6 Tilak Marg, New Delhi-110001

Mob: 988888 4445, Email: siddharth.batra@satramdass.com

(hereinafter called the advocate/s) to be my/our Advocate in the above noted case and authorize him: -

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes. And I/We undertake that I/We or my /our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself. And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this **19th** day of **Feb.**, 2025

Accepted, identified and certified subjected to the terms of the fees.

SB

Archna Yadav

[SIDDHARTH BATRA] [ARCHNA YADAV]

Shivani Chawla

Chinmay Dubey

Rhythm Katyal

[SHIVANI CHAWLA] [CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates

DESIGN 'O' CREATIONS
Plot No. 175, HSIIDC, Indl. Area Barhi
Distt. Sonapat (Haryana) - 131101
GSTIN : 06AAAPH7220F1ZA
PAN No. PH7220F Client

For DESIGN 'O' CREATIONS

Proprietor
Proprietor

Advance service copies of short reply on behalf of Respondent Nos. 34, 70, 79, 84, 95 & 98 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

1 message

Vijay Kumar <vijay.kumar@satramdass.com>

Thu, May 29, 2025 at 4:21 PM

To: Mansi Chahal <mansichahal104@gmail.com>, Varun Gulati <jansewajanhit@gmail.com>

Cc: Shivani Chawla <shivani.chawla@satramdass.com>, Rhythm Katyal <rhythm.katyal@satramdass.com>, Chinmay Dubey <chinmay.dubey@satramdass.com>, Archana Yadav <archana.yadav@satramdass.com>

 Paperbook-NGT Reply-R79 Paras Tubetech

Pvt_Redacted.pdf

 Paperbook-NGT REPLY-R95 Sumit

Enterprises_Redacted.pdf

 Paperbook-NGT Reply-R98 Season

Farm_Redacted.pdf

 Paperbook-NGT REPLY-R84 DESIGN O

CREATION.pdf

Dear Sir,

PFA.

Advance service copies of short reply on behalf of Respondent Nos. 34, 70, 79, 84, 95 & 98 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

Kindly treat the same as Proof of service.

Regards

Vijay Kumar
Office Manager

SDB
SATRAM DASS B & CO.
ADVOCATES
8A Sagar Apartment
6 Tilak Marg
New Delhi - 110001
Landline - +91-11-47046111
vijay.kumar@satramdass.com

Satram Dass B & Co. made the following annotations

"This message and any attachments are solely for the intended recipient and may contain confidential or privileged information. If you are not the intended recipient, any disclosure, copying, use, or distribution of the information included in this message and any attachments is prohibited. If you have received this communication in error, please notify us by reply e-mail and immediately and permanently delete this message and any attachments. Thank you."

2 attachments

 **Paperbook-NGT Reply-R34 Shivalik Processor.pdf**
12795K

 **Paperbook-NGT Reply-R70 Denim Touch.pdf**
11036K